

1	2	3	4	5	6	7	8
25	Daman & Diu	10	0	0	0	0	0
26	Delhi	2686	6520	1763	610	831	2977
27	D&N Haveli	-	5	-	0	-	0
Total		122895	59665	116817	40098	113646	34007

Unauthorised Constructions

2749. SHRI SHANTILAL PARSOTAMDAS PATEL : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware of large scale unauthorised constructions and subletting of garrages in Delhi in the Government quarters in general and particularly in Sector 'D' Area, Mandir Marg, New Delhi.

(b) if so, the details thereof; and

(c) the action taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b) Information is being collected and will be laid on the Table of the Sabha

(c) In all such cases where unauthorised construction is resorted to by the allottee, a show cause notice is given to the allottee to remove the unauthorised construction within the stipulated period failing which the allotment is cancelled. The allottees who remove the unauthorised construction following such show cause notices are, however, permitted to retain the accommodation. Regarding subletting of garrages action under Allotment rules is taken for misuse of the accommodation under SR-317 B-21.

Private Power Project

2750. SHRI NAMDEO DIWATHE : Will the PRIME MINISTER be pleased to state :

(a) whether Hinduja's Rs.4.100 crore Thermal Power Project proposed at Vishakhapatnam runs into various difficulties, as Coal India Limited has refused to supply washed coal;

(b) if so, the details thereof;

(c) whether the Government have urged the Coal India Limited to provide coal to this power project;

(d) if so, the extent to which they have agreed;

(e) if not, whether the Union Government propose to allow Hinduja National Power Company to import coal until new washaries are set up for its project in Vishakhapatnam; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) to (f) The different issues regarding supply of washed coal for Visakhapatnam power project of M/s Hinduja National Power Corporation Limited are being deliberated upon between Ministry of Power, Ministry of Coal, Coal India Limited and the project developers.

Central Power Utilities

2751. DR. LAXMINARAYAN PANDEY

SHRI AMAR PAL SINGH :

Will the PRIME MINISTER be pleased to state

(a) whether the Union Government have reconstituted the Board of Directors of all the Central Power utilities and reduced the number of official nominees on these companies; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) and (b) The composition of Board of Directors of various Public Sector Undertakings under the administrative control of Ministry of Power has been reviewed recently and as a result number of Government part-time Directors have been reduced in 5 Public Sector Undertakings. The revised number of Government part-time Directors is given in the attached statement

STATEMENT

Name of PSU	No. of Government part-time Directors	
	Before Review	After Review
Tehri Hydro Development Corporation.	6	4
National Thermal Power Corporation.	4	3
North Eastern Electric Power Corporation.	12	10
National Hydro Electric Power Corporation.	4	3
Nathpa Jhakri Power Corporation.	6	5